



2026:AHC:9663

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 267 of 2026

Vindhyavasini Mishra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gunjan Sharma, Namit Kumar Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Namit Kumar Sharma, learned counsel for the writ petitioner and Sri Awadhesh Kumar Shukla, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the father of the writ petitioner was working as Jeep Driver and when he was missing since 13.10.1996, the writ petitioner was accorded compassionate appointment on 19.09.2005. The writ petitioner claims to have been treated his services to be under old pension scheme.

3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, District Development Officer, Sonbhadra.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Development Officer, Sonbhadra by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar,J.)

January 14, 2026

Rajesh